

(40)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA.1406/95.

Date of order:20-11-1995.

Between:-

1. P.Syamala Rao
2. B.Kesava Rao

... Applicants.

And

1. The Telecom District Engineer,
Vizianagaram.
2. The Chief General Manager,Telecommunication,
A.P.Circle,Deersanchar Bhavan,Nampally
Station Road,Hyderabad.
3. The Chairman, Telecom Commission,New Delhi.

.... Respondents.

Counsel for the Applicants:Mr.K.Venkateswara Rao
Counsel for the Respondents: N.V.Ramana,CGSC.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO,VICE CHAIRMAN
HON'BLE SHRI A.B.GORTHY,MEMBER ADMINISTRATIVE.
Hon'ble Tribunal made the following order:-

Notice before admission. If any promotions are going to be made on the basis of the selection as per the later limb of the recruitment Rules in regard to the Phone Mechanic, pending disposal of this O.A, as per Notification No.27-4/87-TE-II(2),dt.16-10-90(Vide Annexure A-IV), they will be subject to the result in this O.A. and it has to be so mentioned in the order of promotion/selection. List it on 1-1-1996,for reply in the meanwhile.

[Signature]
Dy.Registrar(Adl)

Copy to:-

1. The Telecom District Engineer,Vizianagaram.
2. The Chief General Manager,Telecommunication,
A.P.Circle, Deersanchar Bhavan,Nampally.Station
Road, Hyderabad.
3. The Chairman, Telecom Commission,New Delhi.
4. One copy to Mr.K.Venkateswara Rao,Advocate,CAT,Hyd.
5. One copy to Mr.N.V.Ramana,CGSC. (AT Hand.

[Signature]

CA-1406/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN (A)

DATED: 20-11-1995

~~ORDER/JUDGMENT~~

~~M.A./R.A./C.A.No.~~

In

O.A.No. 1406/95

~~T.A.No.~~

~~(W.P.No.)~~

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

dvm.

